# Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer
For election to Athox, Legislat (name of the House)

From & G Constituency (Name of the Const	ituen.	'n.	į
--	--------	-----	---

Aged. 34 years, resident of DS-BAHADURPUR, DO-L'SARAL AND AND ALL ASHRAF FATML.	isks
Election, do hereby solemnly affirm and state on oath as under:-	
(strike out whichever is not applicable)	
(1) I am a candidate set up by RID (name of the political party ) / am contesting as an	
Independent candidate	

#### (2) Details of PAN and status of filing of Income tax return :

S1. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return ( in Rupees)
1.	Self	AAUPF9548C	2016-17 (455esmet)	9,87,000/2
2.	Spouse-	The state of the s	2016-17 (Assessment	The same and the s
3.	Dependent 1	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3	NIL	NIL	NIL

#### (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description	
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NIL	
(b)	Name of the court, Case No. and Date of order taking cognizance :	NIL .	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	NIL	

## 4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	N1L
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	NIL

1. John

(5) That I give herein below the details of the assets (movable and immovable etc.) of mysels. my spouse and all dependents:

## A. Details of movable assets:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse(10) Fe)	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	6000 =	10,800/=	NIL	NIL	NIL
(ii)	and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and	16640 921: 16640 921: 11-2000/(APP) 1000-29-3-17 475 BAR 900 900 5-8-1. 6-10	MAPPOOL)  ALL AGENT  AKIS BAC, GARRE	NIL	NIL	HIL
p77775	amount in each such deposit	H- ABOOK (APPROX)	243.17_			
(iii)	others and the amount.	He 10,000/= Bruff	DOTAL	THE ST.	NIL	NIL
(iv)	Details of investment in NSS, by Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	NIL	\$ 23,800 /2 /5 07	Men WIL	MIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	HIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	NIL	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	NIL	ने देने सम योग ने बट उड़ा है का AS 80, 800   [मर्ग	4111	NIL	NIL

	the Donali Bandook			
Claims/interest Ch	10-410945 NIL	MIL	NIL :	MIL
(ix, Gross Total value	1,67,000/= 46,38,750/=	NIL	NIL!	NIL

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	NIL	N12_	NIL	NIL	NIL
110	Area (Total measurement in acres)	MIL	NIL	NIL	NIL	NIL
	-Whether inherited property (Yes of NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase)at the time of purchase.	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	N12	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIZ	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	N12	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market	NIL.	·NIL	NIL	NIL	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIT	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	N12	NIZ



	V techer inherited property (* es or NO)	NIL	NIL	NIL	NIL	NIL
	Day of purchase in case of serf	NIL	NIL	NIL	NIL	NIL
	Cust of property (in case of prichase) at the time of prichase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the purperty by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	N12	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	VIH-Bankipus +0-L-sazai ps-Bahatup 18157-Doeblan 18257-Bayai	N11 1	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	1-5-4 Dhm	160,62,63 X NII	N12	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	01-0 Dhr	AND DESCRIPTION OF THE PARTY OF	N12	NIL	1411
	Whether inherited property (Yes or NO)	NO	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	27.04.93	NIL	NIL	NIL	WIL
14	Cost of property (in case of purchase) at the time of purchase	40,000/2	NIL	NIL.	NIL	NIL
	Any Investment on the land by way of development, construction etc.	construction suitable	NIL	N12	NIL	NIL
	Approximate Current market Value	19=29,72,000/= ding=10,000,000	NIL	NIL	NIL	NIL
v)	Others (such as interest in property)	NIL	NIL	N12	NIL	NIL
vi)	Total of Current Market Value of (i) to (v) above	39,72,000/2	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	NIL	NIL	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.  Name(s)  Amount outstanding  Nature of loan	NIL	NIL	NIL	NIL	NIZ

A. Palm 4

	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities	N12	N12	N12	N12	NIL
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of water	N'L	NIL	NIL	N12	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of relephones/mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	N12
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax, Dues	NIL	NIL	MIL	NIL	NIL
	Municipal /Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	N.IL	NIL	NIL	NIL
	Grand total of all Govt. dues	11/12	NIL	NIL	NIL	NIL

(3) Details of profession or occupation:

a. Self. Member. Bitor Logislative accounty Matric - D. p.s. Delhi (CBSC Brand) - 1999.

b. Spouse ... H. Dive Walk Walk (CBSC Brand) - 2001.

(8) My educational qualification is as under:

M. B.B.S., NTR University viay war (4.p) - 2007.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

Other acts School (Called Visitaria) and the year in which the course was completed.) (Name of the School /College/ University and the year in which the course was completed.)

### (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt/Kum. FARAZ FATMI
2.	Full postal address	WILL BAN KIPUR, PO-LISHRAL, PS. BANADURP
3.	Number and Name of the constituency and state	86-KEOTI, BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	RID.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

5.	PAN of				Income Tax Return filed				Hocome Stonen
	(a) Candidate AAUDF 9548C				2015 16 (455 gment year) 2,81,591/202				
	(b) Spouse: CEGPS 3566 F				2015-16 (4585 mat 400) a, 98, 830) 2 V				
6.	(c) Dependents N12 Details of Assets and Li				and the same of th				N12
100		Description	Self	Spous	e	Dependent-I	Depende	nt-II	Dependent-III
A.		Moveable Asset (Total value)	1,67,000/=		tso/			2	NIL
B.		Immovable Asset	Cite VA			-34.	The state of the s		
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	040,000/=	МІ	-	NIL	177	<u>L</u>	NIL
	(ii)	Approximate Current Market Price of Asset (Total Value)	41,39,000/:	46,31		0/= N12	_ H1	_	NIL
7		Liabilities					14.4	1	Miller
		(i) Government dues (Total)	NIL	NI	_	NIT	N	12	NIL
		(ii) Loans from Bank, Financial Institutions and others (Total)	NIL	N	12	NIL	N	1	NIL
8.	((	others (Total) ghest educational qualifie  M.SC(() Hospi- Give details of School / Un urse) (Name of the School	Had Man	tion wit	h fu	ll form of the	certificate	dipl	oma/ degree

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(h) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patha this the 30th day of march 2017.

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 Affidavit snould be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.